

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 42/MP/2024 along with IA No.14/2024 & IA (Diary) No. 518/2024

Subject : Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 and all other enabling provisions.

Petitioner : JSW Renew Energy Limited (JSWREL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.

Date of Hearing : **22.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Aman Anand, Advocate, JSWREL
Shri Aman Dixit, Advocate, JSWREL
Ms. Natasha Debroy, Advocate, JSWREL
Shri Amit Kapur, Advocate, KTL
Shri Gaurav Dudeja, Advocate, KTL
Ms. Anumeha Smiti, Advocate, KTL
Shri Abhijit Debnath, Advocate, KTL
Shri Avdesh Mandloi, Advocate, KTL
Shri Tanmay Vyas, KTL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL

Record of Proceedings

The learned counsel for the Petitioner, submitted that pursuant to the liberty granted by the Commission vide Record of Proceedings for the hearing dated 19.4.2024, the Petitioner has filed an amended Petition challenging the illegal and untenable levy of bilateral transmission charges of Rs.36,67,213/- and Rs.1,83,36,065/- by Respondent No.1, CTUIL, on behalf of Respondent No.2, Karur Transmission Limited, vide invoices dated 6.12.2023 and 1.1.2024 respectively ('Impugned Invoices').

2. The learned counsel for Respondent No. 2, Karur Transmission Limited (KTL), submitted that pursuant to CTUIL having accepted the Commercial Operation Date (COD) of the KTL's transmission assets as 26.10.2023, KTL is entitled to recover the 100% transmission charges as per the provisions of the Sharing Regulations, 2020 as well as the Transmission Service Agreement. Despite its transmission assets being utilised, KTL has so far been paid only 10% of the transmission charges as per the direction of the Commission vide Record of Proceedings dated 19.4.2024, and that too only in respect of the Impugned Invoices (2 Nos.), which correspond to the period from 26.10.2023 to 31.10.2023 and November 2023 respectively, and no further payment has been received towards the transmission charges for the subsequent period. The learned counsel pointed out that in terms of the Record of Proceedings for the hearing dated 19.4.2024, CTUIL was also required to file its reply and certain additional

details/information called for. However, CTUIL has not filed its reply or such details/information.

3. The learned counsel for the Respondent, CTUIL, sought liberty to file its reply in the matter.

4. The learned counsel for the Petitioner also sought liberty to file a rejoinder to the reply to be filed by the CTUIL. The learned counsel urged that, in the meantime, the interim protection granted vide Record of Proceedings for the hearing dated 19.4.2024 be extended.

5. Considering the submissions made by the learned counsels for the parties, the Commission directed the CTUIL to file its reply and to furnish the details/information called for vide Record of Proceedings for the hearing dated 19.4.2024 along with the following additional information within three weeks with a copy to the Petitioner, who may file its rejoinder(s) within three weeks thereafter:

(a) Total capacity of Karur pooling station, quantum of connectivity already granted.

(b) Provide the following information in respect of the connectivity granted at Karur pooling station in tabular form:

Sl. No.	Name of the RE Developer	Connectivity granted (in MW)	Start date of Connectivity	Date of effectiveness of GNA, if any

6. Further, keeping in view the Petitioner has already paid 10% of the transmission charges under the Impugned Invoices, the interim protection granted vide Record of Proceedings for the hearing dated 19.4.2024 will continue till the next date of hearing.

7. The Petition, along with IA(s), will be listed for the hearing on **21.10.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)